

SHRI A.K. ANTONY: No; no, that is not correct. Sir, one part of what the hon. Member has stated is correct. After the disintegration of Soviet Union, some of the factories, which produce components, are now in Russia, Ukraine and Belarus. As a result, there are some slippages in delivery of spare parts. But we are now trying to get the delivery of spare parts as quickly as possible.

SHRI V.P. SINGH BADNORE: Quality?

SHRI A.K. ANTONY: Quality is all right. There is no complaint about quality, by and large. But if there have been any complaints, we have always returned the delivery. About quality, there are no complaints. But complaints are there regarding time schedules. That is a serious problem. We are trying to address that.

MR. CHAIRMAN: Question Hour is over.

WRITTEN ANSWERS TO STARRED QUESTIONS

Foreign private detective and investigating agencies

*28. SHRI RAM KRIPAL YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many foreign private detective and investigating agencies are registered with Government for providing their services in India;

(b) the criteria for registration of these agencies;

(c) whether Government is aware that many of these agencies are working in the country without any registration with Government;

(d) whether Government is aware that many retired officers of Government intelligence agencies are working in these agencies immediately after their retirement from Government service; and

(e) the details of action taken in those cases as they may be providing secret information regarding Government, collected during their service to the private clients?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) There is no Central law for the registration of detective and

investigation agencies. Hence, information sought under these parts is not available. Whether such agencies are registered with the State Governments under any State law applicable in that State is not known.

(d) and (e) Employment in a commercial venture/enterprise by a government servant after retirement is governed by rules which mandate the government servant to seek prior permission for employment within one year of retirement. No such case has come to the notice of Government.

Timely justice for rape victims

†*29. DR. PRABHA THAKUR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether in many cases, rape victims do not get Justice for years together;

(b) whether Government intends to set a time-limit of 15 days to one month for family courts to deliver justice in rape cases by adopting the procedure of getting medical reports immediately from three separate hospitals; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Data relating to time taken in trial of cases of rape is not maintained.

(b) and (c) There is no proposal to amend the Code of Criminal Procedure, 1973 for trial of the offence of rape by a family court. Rape cases are tried in a Court of Session.

Guidelines on power Generation in SEZs

*30. SHRIMATI VIPLÖVE THAKUR: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether there is difference of opinion between Department of Commerce and Department of Revenue on the question of setting up Power Plant in Special Economic Zones (SEZs);

(b) if so, the details thereof;

(c) whether any guidelines on power generation, transmission and distribution in SEZs have been issued by Government; and

†Original notice of the question was received in Hindi.